Pending cases of appointment on compassionate ground

†3496. SHRIJANESHWAR MISHRA: Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) Whether it is a fact that many cases of appointments on compassionate grounds to the kith and kin of an employee who dies in harness

have been lying pending for the last so many years;

- (b) if so, the department-wise details of such cases; and
- (c) the steps taken by Government to deal with such cases ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARTN PATHAK) : (a) to (c) This Department lays down the policy on compassionate appointment and its implementation is done by the Ministries/Departments and their Attached and Subordinate Offices. The policy guidelines provide that every request for compassionate appointment should be disposed of within a year. Compassionate appointments can, however, be made only in most deserving cases to Group 'C and 'D' posts and only if vacancies are available within the prescribed ceiling of 5% of direct recruitment vacancies in Group 'C and 'D' posts. The details of pending compassionate appointments are not maintained centrally.

Printing rights of rules and office memoranda

†3497. SHRI UDAY PRATAP SINGH : Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to State:

(a) Whether Government have authorized the Bahari Brothers for publishing the rules and office memoranda pertaining to the services of the Central Government employees issued by the Ministry of Personnel, Public Grievances and Pensions;

(b) if so, whether Government's attention has been drawn to the disparity in publishing the said rules and office memoranda; and

[†]Original notice of the question was received in Hindi.

¹²³

RAJYA SABHA

(c) if so, the reasons therefor and the index of authorized publishers and the steps taken for doing away with the disparity in the publications brought cut by them ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIHARIN PATHAK):

(a) to (c) Information is being collected and will be laid down on the table of the House.

Review of Final Orders Allocating Government Employees

3498. PROF. R.B.S. VARMA: Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether Government have reviewed some of its final orders allocating State Government employees between Chhattisgarh and Madhya Pradesh;

(b) If so, details thereof; and

(c) the reasons for not reviewing the similar cases of several other request pending in the same States ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (c) Government has so far reviewed only 3 cases of spouses, who were allocated to different successor states. State service personnel were given an opportunity to submit their representation against tentative final allocation which was duly considered by the Advisory Committee, constituted by the Central Government and based on their recommendations, Central Government issued final allocation orders. After issue of final allocation representations have been received from State service personnel including from those who had earlier submitted representation to the state Advisory Committee. There is no proposal to review cases of personnel whose representations were duly considered by the State Advisory Committee while finalizing their recommendations to the Central Government.

124